

1723. SHRI BASUDEB ACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that a policy decision has been taken to allow core units in public sector to set up their own captive power plants; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) No, Sir. However, captive plants for power sensitive industries are sometimes considered to meet their essential load requirements, on specific proposals.

(b) Does not arise.

Bills passed by Kerala

1724. SHRI A.K. BALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Bills passed by Kerala Government are pending for President's assent; and

(b) when these were sent and when the assent is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) and (b) There are four Bills received on 11-10-1977, 9.10.1978, 28.1.1980 and 8-5-1980 pending for the assent of the President. While two of these Bills are still under consideration of the Government of India, references have gone to the State Government in respect of the other two, seeking their considered views, which are still awaited.

Mistake in list of holidays for 1982

1725. SHRI G.M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

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(a) whether the list of holidays issued by Government for the current year contains mistake with respect to holidays, for Dussera, Diwali and Guru Nanak's birthday;

(b) if so, when were these mistakes detected; and

(c) whether they have been duly corrected?

THE MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No, Sir. The dates holidays for Dussera, Diwali and Guru Nanak's birthday for the current year have been determined, as in the past, on the basis of dates given in the Indian Astronomical Ephemeris issued by the Positional Astronomy Centre, Calcutta, of the Meteorological Department of the Government of India.

(b) and (c): Do not arise.

Regularisation of service of casual workers in Govt. undertakings

1726. SHRI DAULAT RAM SARAN: SHRI JAGPAL SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a casual workman after completing six months of continuous service in a Government undertaking is required to be brought on the regular strength of the establishment;

(b) if so, whether Government have made any exercise to know whether this was being done by the Government undertakings; and

(c) if so, the result thereof?